

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1107
ANSWERED ON:17.07.2014
SETTING UP OF POWER PLANTS
Patle Smt. Kamla Devi

Will the Minister of POWER be pleased to state:

- (a) the location-wise details of the power plants proposed to be set up or under construction by the National Thermal Power Corporation Limited in the country particularly in Chhattisgarh and their present status, State/UT-wise;
- (b) the estimated power generation capacity and the expenditure likely to be incurred thereon and the time schedule for completion of the construction thereof Power-Plant-wise;
- (c) whether the land has been acquired for setting up of the said plants and if so, the details thereof; and
- (d) the rate at which compensation has been paid to the farmers and the steps taken by the Government to provide employment to the affected families, Power-Plant-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a) & (b): The details of the power projects of NTPC and its Joint Venture (JVs) where work has commenced, including their approved cost, schedule for project completion and present status, are placed at Annex-I.

Further, details of NTPC's renewable energy projects which are under construction and at various stages of tendering are placed at Annex-II.

(c) & (d) : The major portion of the land required for setting up of main plant of the proposed projects of NTPC and its JVs has been acquired.

Land for NTPC power projects has been acquired by the respective State Governments/ State authorities on formal submission of request by NTPC under the provisions of Land Acquisition (LA) Act-1894/Special Acts of States.

Due compensation amount was deposited by NTPC with State Govt./State authorities as decided and demanded by them for further disbursement of compensation by the State Govt. to the eligible persons.

The concerned Public Sector Undertaking provides employment to the affected families as per the extant rules in consultation with the respective State Government.